

under Department of Commerce, which have been given the task to undertake wheat exports on behalf of FCI, have floated global tenders in July 2012 and it is expected to result in higher price (around \$295-\$302 per tonne) because of prevailing high prices in the international market.

(b) and (c) The present revised economic cost of wheat for Rabi Marketing Season for 2012-13 is Rs. 19,100/- per tonne (approx \$347 per tonne). This represents the procurement, carrying and holding costs already incurred by FCI for its wheat stocks. A substantial part of these sunk costs will be recovered through the exports proceeds that will be actually realized at the present prevailing prices. Moreover, with acute pressure on storage capacity, exports will also avert the substantial loss that could be caused due to damage and deterioration of the wheat stocks if these are not lifted in a timely manner. Storage space has also to be vacated for the forthcoming kharif paddy crop.

Government made export of wheat from privately held stocks freely exportable w.e.f. 9.9.2011. About 14.29 lakh MT has been exported on this account as on 27.7.2012.

Outdated technology in Tatra trucks

*9. SHRI SANJAY RAUT: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Ministry and CBI team found the technology in Tatra trucks outdated;

(b) whether it is also a fact that indigenization targets of Tatra trucks agreed upon in the documents signed in 1987, 1997 and 2003 have not been met; and

(c) if so, what appropriate action Government is contemplating against the officials who are responsible for this mismanagement and loss to Government?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) The matter is under investigation by CBI.

Contribution of informal manufacturing sector

†*10. SHRI RAM JETHMALANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that manufacturing in the informal sector contributes 15 per cent in total manufacturing production in the country;

(b) if so, the assessment of Government in this regard;

† Original notice of the question was received in Hindi

(c) whether any scheme has been formulated by Government to develop this area; and

(d) if so, the details thereof ?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) and (b) As per the National Accounts Statistics' revised estimates, the share of manufacturing in Gross Domestic Product (GDP) was 15.3 % in 2011-12. Data is not collected separately for informal and formal sector.

(c) and (d) Government has recently announced a National Manufacturing Policy with the objective of raising the share of manufacturing in GDP to 25% within a decade and creating 100 million jobs. It also seeks to empower rural youth by imparting necessary skill sets to make them employable. Sustainable development is integral to the policy and technological value addition in manufacturing has received special focus.

Monitoring the receipt and utilization of foreign contribution by NGOs

*11. SHRI BHUPENDER YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the manner in which Government monitors the receipt and utilization of foreign contribution by Non Governmental Organizations (NGOs), indicating year-wise contribution received by them during the last three years including current year;

(b) whether Government has received complaints against certain NGOs that they are using foreign funds against the national interest; and

(c) if so, the details thereof and what action Government proposes to take or has taken so far against them, till date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Government monitors the receipt and utilisation of foreign contribution received by any 'person' including Non-Governmental Organisations in the country through the Foreign Contribution (Regulation) Act, 2010 and the Rules framed under the Act.

The FCRA, 2010 provides for NGOs to receive foreign funds after registration or prior permission. Every application of NGOs for registration or granting Prior Permission is decided with inputs from the concerned security agencies. The NGOs who have been registered/ given prior permission for receiving foreign funds are required to submit annual accounts. These are scrutinized and wherever required,